



# The Bihar Gazette

## EXTRA ORDINARY

### PUBLISHED BY AUTHORITY

---

15 PHALGUNA 1938(S)  
(NO.PATNA 184) PATNA, MONDAY, 6<sup>TH</sup> MARCH 2017

---

PATNA HIGH COURT

NOTIFICATION

*The 4<sup>th</sup> March 2017*

No.X-01-2017-79R/Rules Deptt.—In exercise of the powers conferred by Clause(2) of Article 229 of the Constitution of India, the Chief Justice of the High Court of Judicature at Patna makes the following amendment in the Patna High Court Officers and Staff (Condition of Service and Conduct) Rules, 1997.

1. *Short title and commencement.*—(i) These Rule shall be called the Patna High Court Officers and Staff (Condition of Service and Conduct) (2<sup>nd</sup> Amendment) Rules, 2017 relating to the post of Data Operator.

(ii) It shall come into force with immediate effect and shall apply to all such vacancies accrued before and after the amendment.

2. The word “**daily wage employees**” in the existing sub clause (i) under caption “Mode of appointment” of Rule 7(19) (Part V) of the Patna High Court Officers and Staff (Condition of Service and Conduct) Rules, 1997 is replaced by “**Regular Mazdoor**”.

**This way, the aforementioned amended Rules shall be read as follows:-**

Sl. No.	Category/ Designation of posts.	Mode of appointment	Minimum qualification prescribed for appointment to the post.
Rule 7(19).	Data Operator	(i) By absorption from Regular Mazdoor who have experience of data operating. Or (ii) By direct recruitment with proficiency in Data Operating.	Bachelor in Computer Application (B.C.A.).

By Order of the Court,  
PRAKASH CHANDRA JAISWAL,  
*Registrar General.*

PUBLISHED AND PRINTED BY THE SUPERINTENDENT,  
BIHAR SECRETARIAT PRESS, PATNA.  
Bihar Gazette (Extra) 184—571+100—Egazette  
Website: <http://egazette.bih.nic.in>